

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1156/(MAH)/2017

CORAM:

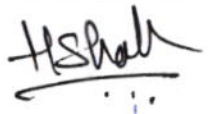

Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.12.2017

NAME OF THE PARTIES: Hasmukh N. Shah & Associates
V/s.
Victoria Enterprises Limited

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1	H N Shah	Adv	
2	Manish N. Jain Ab s.m.v.n. n. etc.	Adv	

COMMON ORDER

CP 1156/I&BC/NCLT/MB/MAH/2017

CP 1171/I&BC/NCLT/MB/MAH/2017

CP 1172/I&BC/NCLT/MB/MAH/2017

CP 1173/I&BC/NCLT/MB/MAH/2017

1. Although from the side of the Respondent Learned Representative opened arguments but on account of paucity of time could not be concluded. Arguments from the side of the Petitioner is yet to be opened for hearing.
2. Further, on receiving the reply from the side of the Respondent Debtor, the Petitioner Creditor is seeking time to file Rejoinder to the reply, to be filed on or before 30.12.2017, copy to be served on the Other side. Adjourned to **04.01.2018**, high on Board.

Sd/-

BHASKARA PANTULA MOHAN

Member (Judicial)

Date : 05.12.2017

ug

Sd/-

M.K. SHRAWAT

Member (Judicial)